

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SNH CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s SNH CONSTRUCTION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	22.02.2019
3.	Authority under which corporate debtor is incorporated / registered	ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45309HR2019PTC078735
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Business Suit No. 19, Sector-48, INHWA Business Centre, Ground Floor, Iris Tech Park, Tower A, Gurgaon- 122018
6.	Insolvency commencement date in respect of corporate debtor	10.08.2022
7.	Estimated date of closure of insolvency resolution process	06.02.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Harsh Garg IBBI/IPA-001/IP-P00243/2017-2018/10472
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Room No 14, Punjab & Haryana High Court, Chandigarh – 160001 E-Mail Id: harsh.garg81@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: H. No 170, Sector 21 - A, Chandigarh - 160022 E-Mail Id: ip.snhconstruction@gmail.com
11.	Last date for submission of claims	24.08.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, has ordered the commencement of a corporate insolvency resolution process of the **SNH Construction Pvt. Ltd.** on 10.08.2022.

The creditors of **SNH Construction Private Limited** are hereby called upon to submit their claims with proof on or before 24.08.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means along with hard copies. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties as per the provisions of IBC, 2016.

Name and Signature of Interim Resolution Professional :

Harsh Garg

Dated: 11.08.2022

Place: Chandigarh

